NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.64/(MAH)/2002/(T.P.) CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.09.2016

NAME OF THE PARTIES: Mr. Gopal Raheja

V/s. M/s. Asiatic Properties Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Teresa Daulot for Dirya Shah Associate	Sr. Associate For Petilione	Jenesa.
2 2.	Mr. Chiragh	Shonsole, Coursel. D. Abichandon j. for Redidioners.	. A. Mil
3.	Mr. R.S. Bid	hor } Adv.	
4.	Ms. Hemlate In Mr. Raghan Gepte ill Wadia Ghand for Respondent	P. Adv.	Log Cal

Order

T.C.P. No. 64/397-398/CLB.MAH/2002

- 1. Both the parties are present.
- 2. It is informed that vide an order of Bombay High Court dated 21.11.2013 the C.P. under consideration can be heard and decided.
- 3. As per mutual consent of both sides matter is adjourned to 18.10.2016 for Final Hearing.
- 4. Let C.P. No(s). 64 and 43 to be heard together.
- 5. Duly communicated to both the sides. The next date of hearing is 18.10.2016.

Dated: 08.09.2016

Shri M.K. Shrawat

MKSWawet

Member (Judicial)